

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

CORAM

(IB) 137 (ND)/2018

**PRESENT: MS. DEEPA KRISHAN
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON
15.05.2018.**

**NAME OF THE COMPANY: M/s Power2sme Pvt. Ltd. Vs. Uttam Strips
Ltd.**

SECTION OF THE COMPANIES ACT: 8 & 9 of IBC, 2016

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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	For the Petitioner:	Mr. Pankaj Bhagat, Advocate		
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	For the Respondent:	Mr. Navneet Kumar Jain, IRP		
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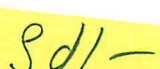
ORDER

The IRP has filed an interim report. The first COC is to be held today itself. Let report be filed confirming whether the IRP shall continue as the RP so that he shall be replaced.

It is further submitted by the IRP that he received notice in this petition only on 17th April, 2018 and therefore, his period of interim resolution should start from that date. His submission merits consideration and is allowed.

Be listed on 18th May, 2018.


(Deepa Krishan)
Member (T)


(Ina Malhotra)
Member (J)